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ITEM NO.38

REGISTRAR COURT.1

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).17879/2012

RAJAN MITTAL & ORS.

Petitioner(s)

VERSUS

JATINDER SINGH & ORS.

Respondent(s)

(With appln(s) for c/delay in filing process fee and prayer for interim relief and office report)

Date: 09/09/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Arvind Kumar Gupta, Adv.

For Respondent(s)

Mr. Sanjay Bansal, Adv.

Mr. G.K. Bansal, Adv.

Mr. Shubham Bhalla, Adv.

Mr. Jagjit Singh Chhabra ,Adv

UPON hearing counsel the Court made the following

O R D E R

In all there are 7 respondents.

On behalf of respondent No.1, the learned Advocate, Mr. Ankit had accepted notice and undertaken to file vakalatnama and counter affidavit but till date, no steps seem to have been taken.

Respondent No.1 is ordered to proceed ex parte.

Respondent Nos.2 and 3 have failed to file counter affidavit, despite final chance granted on the last date.

Item No.38

-2-

On behalf of respondent No.4, the learned Advocate, Mr. Sanjay Bansal has made a submission at Bar that no counter affidavit is required to be filed on record.

Respondent Nos.5 to 7 have been already ordered to proceed ex parte, as per the order passed on 2.7.2013.

No further steps required.

The matter be processed for listing before the Hon'ble Court, as per rules.

| | | (M.A. SAYEED) |
| | | REGISTRAR |

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